

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 201
IB-25/ND/2020**

IN THE MATTER OF:

Sh. Nitin Singh

...PETITIONER

Vs.

M/s. Dr. Johns Lab Pharma Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 01.12.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. P. Bhattacharya, Proxy
Counsel.**

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the Proxy Counsel for the Operational-creditor. Proxy Counsel for the Operational-creditor has submitted that the arguing Counsel is at Calcutta and not able to participate in the Virtual Hearing today. None appeared on behalf of the Corporate-debtor at the time of Virtual Hearing of the matter. Registry may also serve notice on the Corporate-debtor within two weeks. Matter is adjourned to 22.12.2020.

—sd—

**(V.K. Subburaj)
Member (T)**

—sd—

**(P.S.N. Prasad)
Member (J)**

(Meenu)